<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 148 OF 2017 & IA NOS. 379 & 378 OF 2017

Dated: 29th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Suryalakshmi Cotton Mills Ltd.	Vs.		••	Appellant(s)
Bureau of Energy Efficiency & Anr.		v 5. 	••	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Abhay S. Undal Mr. Manish Madok		
Counsel for the Respondent(s)	:	Mr. Rohit Jain for R-1		

<u>ORDER</u>

IA No. 378 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for Respondent No.1 states that the appeal is not maintainable and seeks two weeks time to file preliminary reply opposing the admission. He may file the same on or before 12.09.2017 after serving copy on the other side. Rejoinder may be filed on or before 19.09.2017 after serving copy on the other side.

List the matter on 21.09.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt